

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

34. C.P. (IB)/1014(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: NESTLER LIMITED
 VS
 SYED MUBARAK BASHA

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. The matter was called out twice, there was no representation from either side.
2. On going through the order file, this Bench noticed that vide order 13.12.2023, there was no representation from either side and the matter was adjourned to 30.01.2024. On 30.01.2024, there was no representation from either side and the matter was adjourned to 08.04.2024. On 08.04.2024, the matter was adjourned to 13.05.2024.
3. It appears that the Petitioner is deliberately prolonging the matter and is not interested to pursue his case. Hence, the captioned Company Petition is **dismissed** on account of non-prosecution.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)